

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 30th March, 2022

NO. HC.VII-167(Pt.-VIII)/2014/2139/A #### The Hon'ble Gauhati High Court has been pleased to nominate the following Judicial Officers to attend the programmes shown against their names, scheduled to be held at the Sardar Vallabhbai Patel National Police Academy(SVPNPA), Hyderabad, Telangana and Indian Institute of Public Administration (IIPA), New Delhi:

Sl. No.	Name of the Institute	Course / Session / Topic	Proposed Dates of Training	Nominations
1.	Sardar Vallabhbai Patel National Police Academy (SVPNPA), Hyderabad, Telangana	Cyber Security Investigation Course for Judicial Officers	23-05-2022 to 27-05-2022	1. Smti. Gracy L. Bawitlung Joint Registrar, Aizawl Bench, Aizawl, Mizoram 2. Shri Atoka Achumi Joint Registrar, Kohima Bench, Kohima, Nagaland
2.	Indian Institute of Public Administration (IIPA), New Delhi	Capacity Building Programme for Judicial Officers of India on "Cyber Security and Digital Forensic Investigation	18-04-2022 to 22-04-2022	1. Shri Debasish Kashyap Addl. Chief Judicial Magistrate, Tinsukia, Assam. (under order of transfer as Addl. Chief Judicial Magistrate, Barpeta) 2. Shri Bidyabrata Acharyya Sub-Divisional Judicial Magistrate, Karimganj. (Promoted as Additional Chief Judicial Magistrate, South Salmara-Mankachar)

The Officers are requested to submit a report after the completion of the programme.

The details of aforesaid two courses is enclosed herewith (**at Annexure-I**).

By order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. HC.VII-167(Pt.-VIII)/2014/2140-2160/A, dated 30.03.2022
Copy for information & necessary action to:

1. Smti. R Arulmozhiselvi, Member (Human Resources), e-Committee, Supreme Court of India, New Delhi.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
4. The Secretary to the Govt. of Nagaland, Justice and Law Department, Kohima.
5. The Principal Accountant General (A&E), Assam, Beltola, Guwahati for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period & (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

6. The Principal Accountant General (A&E), Mizoram, Aizawl / Nagaland, Kohima, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period & (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

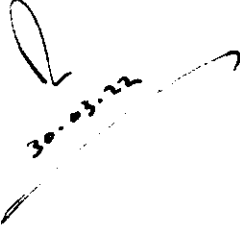
7. The Registrar (Admin./Vig./Estt.), Gauhati High Court, Guwahati.
8. The Registrar-cum-Principal Secretary to the Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Kohima Bench, Kohima

(He is requested to inform the nominated Judicial Officer(s) of their respective States about this Notification).

10. The District & Sessions Judge,
Barpeta/Karimganj/Tinsukia/South Salmara-Mankachar

(He/She is requested to inform the nominated Judicial Officer(s) under his/her control about this Notification).

11. Shri Deepak Virmani, Deputy Secretary, 14C, CIS Division, Ministry of Home Affairs.
12. Smti. Gracy L. Bawitlung, Joint Registrar, Aizawl Bench, Aizawl, Mizoram.
13. Shri Atoka Achumi, Joint Registrar, Kohima Bench, Kohima, Nagaland.
14. Shri Debasish Kashyap, Additional Chief Judicial Magistrate, Tinsukia, Assam **(under order of transfer as Additional CJM, Barpeta),**
15. Shri Bidyabrata Acharyya, Sub-Divisional Judicial Magistrate, Karimganj, Assam **(Promoted as Additional Chief Judicial Magistrate, South Salmara-Mankachar)**


30.03.22

For any clarification or further information regarding accommodation etc., the nominated Officers may contact –

- i) Sh. Deepak Kumar, DC (14C) – 9319561198, deepakkumar7459@crpf.gov.in
 - ii) Sh. Anand Babu, AC (14C) – 6370329393, sanandbabu@crpf.gov.in
 - iii) Sh. Vamsi Krishna, IPS, Asstt. Director, SVNPA – 9121109082, vamsikrishna@svnpa.gov.in
 - iv) Dr. Surabhi Pandey, Associate Professor, IIPA – 9717710362, dr.pandeyurabhi@gmail.com
16. The Joint Registrar (Judl./ PM & P), Gauhati High Court, Guwahati.
 17. The Deputy Registrar (Finance/Protocol), Gauhati High Court, Guwahati.
 18. The Administrative Officer, Judicial Academy, Assam with a **request to place the notification before the Hon'ble Director, Judicial Academy.**
 19. The Project Manager, Gauhati High Court, Guwahati.
(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati)
 20. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.
 21. The CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY)

R. A. Tapadar
30.03.22
REGISTRAR (JUDICIAL)

**Sardar Vallabhbhai Patel National Police Academy (SVPNPA),
Hyderabad.**

Day 1

- Introduction to the course
- Overview and major incidents of cybercrime and threats
- Basics of Computer, Storage and Networks
- SoP of Handling Digital Evidences (PC, Laptop, CCTV, Disk, Storage unit)

Day 2

- Imaging/Cloning, Hashing and importance of Write Blocker
- Digital Crime Scene Management and common mistakes (Hands-on)
- Social Media and fake news investigation (Hands-on)

Day 3

- SoP of handling mobile devices and acquisition of evidences
- Modus Operandi and current trends in digital payment frauds
- Fake websites and e-mail investigations

Day 4

- Introduction to Dark Web and Investigation (Hands-on)
- Investigation of Crypto Currency related offences
- Cyber Security practices and safeguarding digital devices

Day 5

- Introduction to OSINT (hands-on)
- Cyber Laws, Admissibility of electronic evidence and emerging challenges
- Intermediary guidelines and digital media ethics code
- Course feedback

Indian Institute of Public Administration (IIPA), New Delhi.

Cyber Security strives to ensure the attainment and maintenance of the security properties of the organization and users' assets against relevant security risks in the cyber environment. The general security objectives comprise the following:-

- Availability
- Integrity, which may include authenticity and non-repudiation
- Confidentiality

Why Cyber security is critical for Judicial Officers?

Criminal justice agents, such as Law Enforcement Officers, Prosecutors, Judges are responsible for the prevention, mitigation, detection, investigation, prosecution and adjudication of cybercrime. Judiciary is enjoined to have a clear understanding of cybersecurity and the related cybercrimes.

Judicial training in cybercrime and electronic evidence is a multidisciplinary and practical type of training, essentially intended for the transmission of professional techniques and values complementary to legal education.

Learning outcomes of the programme

- To understand the fundamentals of cyber safety, current scenario, security goals, nature and composition of cyber space and its misuse for committing technological crimes and cybercrime prevention techniques.
- To ensure network security and develop understanding on actual infrastructure and manpower requirement.
- To understand cyber offence dealt with under The Information Technology Act, 2000.
- To understand the legal implications of the cyber space.
- To discuss the latest cybercrime cases, case law, forensic tools and investigation procedure.
- Role of AI and Blockchain Technology in reducing pendency.
- Financial fraud investigations, case discussions.
- To ensure the safety of critical infrastructure and National security.
- Information security governance and risk assessment
- To identify the National and International threats and challenges in cyber domain and international cooperation relating to cyber space
- To understand newly emerging security threats.